

Proposal to increase mining lease period

†2660. SHRI MAHENDRA SINGH MAHRA: Will the Minister of MINES be pleased to state:

(a) whether Government has decided to amend the Mines and Minerals (Development and Regulation) Act, 2015;

(b) if so, whether Government proposes to increase the mining lease period from 20 years to 50 years; and

(c) if so, the details of the sectors in which mining lease period is to be increased from 20 years to 50 years?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) The Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 was amended through the MMDR Amendment Act, 2015 which came into effect from 12th January, 2015.

(b) and (c) Yes Sir. As per section 8A(2) all mining leases, granted after the commencement of the MMDR Amendment Act, 2015, shall be granted for a period of fifty years. As per section 8A (3), all mining leases granted before the commencement of the MMDR Amendment Act, 2015 shall be deemed to have been granted for a period of fifty years.

Schemes to establish mineral based industries

†2661. SHRI MEGHRAJ JAIN: Will the Minister of MINES be pleased to state:

(a) the State-wise details of schemes likely to be implemented to establish industries based on minerals in the country especially in Madhya Pradesh as on date; and

(b) the State-wise details of plants likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) The Ministry of Mines does not have any scheme to establish industries based on minerals in the country.

(b) Does not arise in view of answer to (a) above.

†Original notice of the question was received in Hindi.